NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 909 of 2020

IN THE MATTER OF:

Anil Kaneria & Ors.

...Appellants

Versus

Vineeta Maheshwari RP of Kaneria Granito Ltd.

...Respondent

Present: -

For Appellant: Ms. Gayathri Manasa, Advocate. For Respondent: Mr. Ravi Raghunath, Advocate

ORDER (Virtual Mode)

28.05.2021 Heard Learned Counsel for the Appellant and Respondent.

- 2. From the order dated 19.10.2020 it appears that notices were issued to Respondent and interim order was passed and the matter was directed to be listed on 04.12.2020. On that day matter was not listed and the urgency memo was filed on 08.01.2021 thereafter the matter was directed to be listed on 07.04.2021.
- 3. On 07.04.2021 the matter was listed and prayer was made on behalf of the Learned Counsel for the Appellant that the arguing counsel is not present and again matter was directed to be listed on 22.04.2021 at 2:00 PM but interim order dated 10.10.2020 was not extended.
- 4. In view of the office order dated 19.04.2021 and further office order dated 20.05.2021 as due to 2nd wave of Covid-19 this Appellate Tribunal have been preponed the Summer Vacation i.e. 26th April to 20thMay, 2021, earlier

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the vacation was commenced from 7th June to 30th June, 2021 and all the

matters were rescheduled. So, this matter is list on 30th June, 2021.

5. Reply Affidavit has been filed, which is taken on record. I.A. No. 2947 of

2020 has been filed on behalf of the Respondent under Rule 11 of the NCLAT

Rules, 2016 for vacating the order dated 19.10.2020 which is also taken on

record. I.A. NO. 2948 of 2020 has been filed on behalf of the Respondent for

seeking permission to place on record additional facts and documents which

is also taken on record.

6. In the meanwhile, parties are directed to file Soft Copy of the Written

Submissions not exceeding three pages along with relevant case law, within

two weeks.

7. List the Appeal along with I.A. Nos. 2947 & 2948 of 2020 For Admission

(After Notice)' on 30th June, 2021.

8. Interim direction to continue.

[Justice Anant Bijay Singh] Member (Judicial)

> [Ms. Shreesha Merla] Member (Technical)

R. N./gc/